

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 976 of 2005**

**Jabalpur, this the 24<sup>th</sup> day of October, 2005**

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Buddhulal Gond, son of late Shri  
Halkeram Gond, aged about 30 years,  
R/o. Village Dagdaga Hinota, Tehsil  
and district Jabalpur (MP). .... Applicant

(By Advocate – Shri A. Dey)

**V e r s u s**

1. Union of India, through the Ministry of Defence, through its Chief Secretary of Ministry of Defence, (Govt. of India), New Delhi.
2. Board of Ordnance Factories, 10-A, Auckland Road, Calcutta.
3. The General Manager, Gun Carriage Factory, Jabalpur. .... Respondents

**O R D E R (Oral)**

**By M.P. Singh, Vice Chairman -**

By filing this Original Application the applicant has claimed the following main reliefs :

- (i) ....quash the impugned order Annexure A-5,
- (ii) ....direct the respondents to appoint the applicant on compassionate ground."
2. The brief facts of the case are that the father of the applicant was working with the respondent No. 3 i.e. Gun Carriage Factory, Jabalpur. He died in harness on 18<sup>th</sup> October, 2003. The applicant who is the son of

the deceased Government servant has submitted an application to the respondents to consider him for appointment on compassionate ground. The respondents have considered the claim of the applicant and have not found it possible to grant him appointment in view of the limited number of vacancies available for compassionate appointment, vide order dated 1<sup>st</sup> August, 2005. It has however, been submitted by the respondents that the applicant's case will be considered by the competent authority up to three years from the date of death of the deceased Government servant. Three years are not yet over. Thus, this Original Application is premature and is not maintainable.

3. Accordingly, the Original Application is rejected as not maintainable at the admission stage itself.

  
**(Madan Mohan)**  
 Judicial Member

  
**(M.P. Singh)**  
 Vice Chairman

“SA”

पृष्ठांक सं. अ०/व्या..... जलालपुर, दि.....

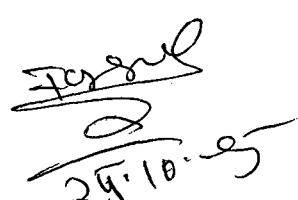
पत्रिलिपि वाचे वित्त:-

- (1) शहिब, उच्च न्यायालय वाचे उपर्योगी वाचन, जलालपुर
- (2) आवेदक श्री/श्रीमती/द्वा. .... के पात्रस्वरूप
- (3) प्रधारी श्री/श्रीमती/द्वा. .... के पात्रस्वरूप
- (4) अंगपाल, दोषांश, जलालपुर व्यापारीठ

रुक्मिणा एवं आवश्यक कार्यवाही हेतु

उपर्योगी

20-2-2004

  
 25.10.05